

[Sh. Sudhir Syant]

This condition is totally unjustified and inadequate and violates article 14 of the Constitution as it discriminates between the rich and the poor farmers, for the following reasons:-

(a) Annewari is a system for determination of crop production per year for purposes of revenue. It does not relate to the type of crop. Hence farmers growing cash crops like sugarcane and paddy are brought at one level. Income of sugarcane growing farmers will always be more and hence Annewari does not in any relate to the income of the farmer.

(b) It does not relate to land holding. Here a farmer with more land is benefited whereas a farmer with less land is not.

(c) The farmer in an area of developed agriculture like Western Maharashtra and a farmer of underdeveloped area are brought on equal footing by this.

(d) My constituency has not benefited due to Average yield of paddy being always low. The Annewari is low; hence the crop never fails and this in spite of impoverishment of farmers the scheme has not benefited at all.

A clause which does not relate to income, land holding or regional imbalance is highly unjustifiable.

I would, therefore, urge the Government to kindly remove the said clause.

- (ii) **Need to construct a new airport at Cochin, Kerala**

1242 hrs

[MR. SPEAKER *in the Chair*]

PROF. K.V. THOMAS (Ernakulam): Cochin airport is a naval airport without much facilities as required for a modern civil airport. So a new airport should be built immediately. The Kerala Government has ident-

fied a few places for the new airport.

I request the Central Government to take immediate steps to construct a new airport at Cochin.

- (iii) **Need to look into the incident of decay of wheat in temporary godowns of Food Corporation of India at Normal School Premises, Pilibhit, Uttar Pradesh**

[*Translation*]

DR. P.R. GANGWAR (Pilibhit): Mr. Deputy Speaker, Sir, there are several temporary godowns of Food Corporation of India at Normal School Premises in my constituency Pilibhit, Uttar Pradesh. These temporary godowns were set up three years ago in 1989 for storing wheat and the wheat is still rotting there giving a foul smell. Perhaps this wheat has completely decayed, still guards are there on duty. This matter should be looked into.

- (iv) **Need to include Medical service under clause 2(O) of Consumer Protection Act to protect the interests of doctors.**

[*English*]

DR. K.D. JESWANI (Kheda): A large number of doctors are being prosecuted and fined by the District Consumer Councils for alleged negligence on the part of doctors on complaints by the patients of their relatives. The Consumer Protection Act was primarily framed with a view to protecting the interests of the public so that they are not cheated and are given standard goods and proper after sales service.

The medical profession cannot be equated with any trade selling commodities across the counter for a price. The medical services being of an intellectual calibre requiring individual decisions based on knowledge and skill cannot be measured by any standards like the I.S. I